

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 301/MP/2024**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Rule 3 of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021, for directions to Haryana Power Purchase Centre to pay Change in Law compensation along with Carrying Cost in terms of Order dated 20.1.2024 passed by the Commission in Petition No. 242/MP/2023.

Petitioner : MB Power (Madhya Pradesh) Limited (MBPL)

Respondents : Haryana Power Purchase Centre (HPPC) and Ors.

Date of Hearing : **27.9.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties present : Shri Amit Kapoor, Advocate, MBPL  
Shri Akshat Jain, Advocate, MBPL  
Shri Shikhar Verma, Advocate, MBPL  
Shri Krishan S Rana, Advocate, MBPL  
Ms. Poorva Saigal, Advocate, HPPC  
Ms. Pallavi Saigal, Advocate, HPPC  
Shri Devyanshu Sharma, Advocate, HPPC  
Ms. Tanya Singh, Advocate, HPPC

**Record of Proceedings**

Learned counsel for the Petitioner submitted the present Petition has been filed under Section 79 of the Act for seeking directions to the Respondent HPPC to pay Change in Law compensation along with carrying cost in terms of the Commission's order dated 20.1.2024 in Petition No. 242/MP/2023. Learned counsel further submitted that the Petitioner, MBPL, had carried out the reconciliation process with HPPC, and consequently, HPPC and MBPL have signed a reconciliation statement on 25.7.2024, wherein against MBPL's claim of Rs. 237,89,72,749/-, HPPC has reconciled to pay Rs. 168,70,16,845/-. However, the same has not been paid by HPPC so far. Learned counsel prayed to direct the Respondent HPPC to pay the reconciled amount in terms of the reconciliation statement.

2. Learned counsel for the Respondent HPPC submitted that the reconciliation carried out with the Petitioner, MBPL, was provisional in nature. Further, the audited accounts have not been placed on record so as to agree to a final reconciliation. The learned counsel sought time to file its response in the matter.

3. After hearing the parties, the Commission directed as under:

- (i) Admit. Issue notice to Respondents subject to just exceptions.
- (ii) The Respondents are to file their respective replies in the matter before the next date of hearing.
- (ii) The Respondent to explain the reason, before the next date of hearing, for non-payment of the admitted amount as per the reconciliation statement signed.

4. The matter will be listed for hearing on **7.10.2024**.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**